## IN THE HIGH COURT OF JUDICATURE AT BOMBAY ORDINARY ORIGINAL CIVIL JURISDICTION COMPANY PETITION NO.244 OF 2012

In the matter of Companies Act, 1of 1956; And In the matter of M/s. Sunearth Ceramics Ltd.(In Liqn.)

## ADVERTISEMENT OF NOTICE TO WORKERS / CREDITORS TO PROVE THEIR CLAIMS

NOTICE is hereby given to the Workers/Creditors of the above named company that they are required to submit to the Official Liquidator of the Court proofs of their respective debts or claims against the abovenamed company M/s. Sunearth Ceramics Ltd. (In Liqn.) by delivering at the office of the Official Liquidator on or before 15/9/2017 or sending by post to the Official Liquidator so as to reach him not later than the said date, an affidavit proving the debt or claim in the prescribed form with their respective names, addresses and particulars of debt or claim, and any title to priority under section 530 of Companies Act, 1956. Any worker/creditor who fails to submit his 'Affidavit of Proof of Debt' within the time limit as aforesaid will be excluded from the benefit of any distribution of dividend before his debt is proved, or, as the case may be, from objecting to such distribution.

Any worker/creditor who has already filed an affidavit proving the debt/claim in prescribed form need not submit the same again.

Any Worker/Creditor who has sent in his proof, if so required by notice in writing from the Official Liquidator, shall either in person or by his advocate, attend the investigation of such debt or claim at such time and place as shall be specified in such notice and shall produce such further evidence of his debt or claim as may be required.

Dated this 21 day of July, 2017.

(YOGINI D. CHAUHAN)
OFFICIAL LIQUIDATOR(I/C)
HIGH COURT, BOMBAY
5<sup>th</sup> floor, Bank of India Building,
Mahatma Gandhi Road, Fort,
Mumbai – 400 023.